

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P.(IB)-2096/(MB)/2019

CORAM:

SHRI V. P. SINGH
MEMBER (J)
SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.9.2019

NAME OF THE PARTIES: Corporation Bank
V/s
Firestar Diamond International Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016.

ORDER

113.C.P.(IB)-2096(MB)/2019

Counsel for the Financial Creditor has filed an affidavit of service which shows that the notice on the Corporate Debtor serves by way publication of newspaper. Despite service of notice.

There is no representation from the Corporate Debtor side, and the Corporate Debtor has filed no reply.

We have heard the argument of the Ld. Counsel for the Financial Creditor

The petition is admitted and Mr Ram Ratan Kanoongo, having registration No.IBBI/IPA-001/IP-P00070/2017-18/10156 is at this moment appointed as Interim Resolution Professional. Detailed judgement later on.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
V. P. SINGH
Member (Judicial)



Uploaded on NCLT website on the evening of 10th October 2019.